

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA No. 795/2016

IN THE MATTER OF:

M/s. Metropolise Advisors Pvt. Ltd.

.....PETITIONER

M/s Kew Precision Parts Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 433(e)(f), 434 & 439

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :- Mr. Astha Chawla, Advocate

For the Respondent :- Mr. -----

ORDER

Learned Counsel for the petition is present and request some time to confirm that it any winding up petition is pending before the Hon'ble High Court, Delhi against the respondent company. Further, Learned Counsel for the petitioner has pointed out that the Registrar has also directed the petitioner to rectify certain defects which was noticed in the petition at the time ^{scrutiny} ~~security~~. The counsel for the petitioner shall carry out the rectification of said defects as well as others, if any within the statutory period of seven days from the date on which the Registrar had pointed out the defects. Posted the matter on 18th July, 2017.

Sd/-
R. VARADHARAJAN
MEMBER (JUDICIAL)

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (06.07.2017)